

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 153/MP/2012**

Subject : Petition under Section 79 (1) of the Electricity Act, 2003 read with Regulation 24 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-state Transmission and related matters) Regulations, 2009.

Date of hearing : 24.7.2012

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : PPN Power Generating Company Private Limited, Chennai

Respondent : Power Grid Corporation of India Limited, Gurgaon

Parties present : Shri Senthil Jagedeasan, Advocate for the petitioner  
Shri Krishan Dev, Advocate for the petitioner

**Record of Proceedings**

The petitioner, PPN Power Generating Company Private Limited has filed this petition seeking adjudication of dispute pertaining to withdrawal of application for long-term access without encashment of the bank guarantee instituted by the petitioner.

2. Learned counsel for the petitioner submitted that the petitioner owns and operates a 330.5 MW natural gas cum naphtha fired combined cycle power plant at village Pillaiermalhallur in Nagapattinam district. The petitioner is supplying power to TNEB/TANGEDCO under long-term PPA. The petitioner had proposed to expand capacity of the existing plant by adding 3x360 MW (1080 MW) natural gas fired combined cycle and all necessary clearances and approvals has been obtained from

various statutory bodies. The petitioner applied on 9.8.2010 to PGCIL to seek connectivity in terms of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-state Transmission and related matters) Regulations, 2009 with requisite application fee and bank guarantee. In response, PGCIL vide their letters dated 28.6.2011 and 17.8.2011 conveyed the approval for connectivity and long term access.

3. The learned counsel for the petitioner further submitted that due to Ministry of Power letter dated 14.3.2012 in which it has been advised all the developers not to plan projects based on domestic gas till 2015-16 due to decline in production of natural gas for the years 2012-13 and 2013-14, the petitioner is constrained to withdraw its application for long term access.

4. After hearing of the learned counsel, the Commission directed to admit the petition and issue notices to the respondent.

5. Accordingly, the petitioner was directed to serve the copy of the petition on the respondent by 23.8.2012. The respondent may file its response by 5.9.2012 and the petitioner may file its rejoinder, if any, by 15.9.2012.

6. The petition shall be listed for hearing on 27.9.2012.

**By the order of the Commission,**

**SD/-  
(T. Rout)  
Joint Chief (Law)**